

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/1070/2020

This the 23rd day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD JAMSHEDE, MEMBER (A)



Rafiq Ahmad Mir, S/o Ghulam Qadir Mir, R/o Gulzarpora Wanabal,
Srinagar, aged about 50 years.

.....Applicant
(Advocate: Mr. Adil Nabi)

Versus

1. U.T. of J&K through commissioner secretary to Govt., Department of Social Forestry, Civil Secretariat, Jammu/Srinagar.
2. Regional Director Department of Social Forestry Kashmir -190001.
3. Divisional Forest Officer Social Forestry, Division Srinagar-190001.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R
[O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Learned counsel for the applicant submits that the O.A. can be disposed of by directing the respondents to release the salary of the applicant.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to release the salary of the applicant, if due, as per Rules provided he was working with the respondents. This exercise is to be completed within a period of two weeks

from the date of receipt of certified copy of this order.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(MOHD JAMSHED)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)